

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

**SHRI ASHOK BASU, CHAIRMAN  
SHRI K.N. SINHA, MEMBER  
SHRI BHANU BHUSHAN, MEMBER**

**IA No. 14/2004 in  
Petition No.8/2004**

**In the matter of**

Approval of fees and charges payable to Regional Load Despatch Centres for undertaking load despatch functions for the period 1.4.2004 to 31.3.2007

**And in the matter of**

Power Grid Corporation of India Ltd.

....**Petitioner**

**Vs**

1. Himachal Pradesh State Electricity Board, Shimla
2. Uttar Pradesh Power Corporation Ltd., Lucknow
3. Power Development Department, Govt. of J&K, Srinagar
4. Delhi Transmission Corporation, New Delhi
5. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
6. Punjab State Electricity Board, Patiala
7. Chandigarh Administration, Chief Engineer and Secretary, Chandigarh
8. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
9. Uttranchal State Electricity Board, Dehradun
10. Bihar State Electricity Board, Patna
11. Damodar Valley Corporation, Calcutta
12. West Bengal State Electricity Board, Calcutta
13. Grid Corporation of Orissa Ltd., Bhubaneshwar
14. Jharkand State Electricity Board, Jharkhand
15. Power Deptt., Govt. of Sikkim, Gangtok
16. Madhya Pradesh State Electricity Board, Jabalpur
17. Maharashtra State Electricity Board, Mumbai
18. Gujarat Electricity Board, Vadodara
19. Chhatisgarh State Electricity Board, Chhatisgarh
20. Goa Electricity Department, Panaji, Goa
21. Collector, Union Territory of Dadra and Nagar Haveli, Silvassa
22. Electricity Department, Admn. Of Daman & Diu, Daman
23. Andhra Pradesh Transmission Corporation Ltd., Hyderabad
24. Karnataka Power Transmission Corporation Ltd., Bangalore

25. Kerala State Electricity Board, Trivandrum
26. Tamil Nadu State Electricity Board, Chennai
27. Electricity Department, Govt. of Pondicherry, Pondicherry
28. Assam State Electricity Board, Guwahati
29. Meghalya State Electricity Board, Shillong
30. Electricity Deptt., Govt. of Manipur, Imphal
31. Deptt. of Power, Govt. of Mizoram, Aizwal
32. Electricity Deptt., Govt. of Nagaland, Kohima
33. Electricity Deptt., Govt. of Tripura, Agartala
34. Deptt. of Power, Govt. of Arunachal Pradesh, Itanagar .....**Respondents**

### **ORDER**

The petitioner had filed Petition No. 109/2000 for approval of fees and charges payable to Regional Load Despatch Centres for undertaking load despatch functions. The Commission in its order dated 8<sup>th</sup> May 2003, had approved the fees and charges for the period ending 31.3.2004 and the fees and charges approved for the year 2003-04 are as under.

#### **RLDC charges for 2003-04**

	<b>Charges Approved (in Rs. Lakhs)</b>					
	<b>NRLDC</b>	<b>WRLDC</b>	<b>SRLDC</b>	<b>ERLDC</b>	<b>NERLDC</b>	<b>TOTAL</b>
<b>A. Escalatable Charges</b>	<b>646.40</b>	<b>584.78</b>	<b>519.35</b>	<b>541.87</b>	<b>356.89</b>	<b>2649.29</b>
<b>B. Non-escalatable Charges</b>	<b>4.78</b>	<b>33.36</b>	<b>45.89</b>	<b>23.77</b>	<b>7.80</b>	<b>115.6</b>
<b>C. Sub- Total (A+B)</b>	<b>651.18</b>	<b>618.14</b>	<b>565.24</b>	<b>565.64</b>	<b>364.69</b>	<b>2764.89</b>
<b>D. Interest on WC</b>	6.02	5.72	5.23	5.23	3.37	25.57
<b>Total RLDC charges for 2003-04(C+D)</b>	<b>657.20</b>	<b>623.86</b>	<b>570.47</b>	<b>570.87</b>	<b>368.06</b>	<b>2790.46</b>
Working Capital (WC)	54.77	51.99	47.54	47.57	30.67	232.54

2. The petitioner has filed a fresh petition for approval of fees and charges for the period from 1.4.2004 to 31.3.2007. The charges claimed for the years 2004-05 and onwards in the fresh petition are as under:

(Rs. in lakh)

RLDC	2004-05	2005-06	2006-07
NRLDC	703.03	751.96	804.26
WRLDC	664.87	709.11	766.39
SRLDC	606.88	646.17	688.17
ERLDC	608.87	649.87	693.68
NERLDC	393.72	420.76	449.66
Total	2977.36	3177.87	3402.16

3. The present application (IA No. 14/2004) has been filed with a prayer to allow the Regional Load Despatch Centres to bill and collect payment in respect of RLDC fees and charges with effect from 1.4.2004 based on the claim contained in the main petition, till final disposal of the petition.

4. We have considered the prayer made in the present application. We direct that the fees and charges approved by the Commission for the year 2003-04 in its order dated 8.5.2003 in Petition No. 109/2000 shall be charged for the period from 1.4.2004 onwards on provisional basis, and till disposal of the main petition. The RLDC fees and charges being approved on provisional basis shall be subject to adjustment in the light of final fees and charges to be approved by the Commission in the main petition.

5. This order disposes of IA No. 14/2004 in Petition No. 8/2004.

**Sd/-**  
**(BHANU BHUSHAN)**  
**MEMBER**

**Sd/-**  
**(K.N. SINHA)**  
**MEMBER**

**Sd/-**  
**(ASHOK BASU)**  
**CHAIRMAN**

New Delhi dated the 6<sup>th</sup> April 2004